

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

213(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
25.01.2018

NAME OF THE COMPANY: Dr. Anuradha Agarwal V/s. M/s. Evan Multi-  
Speciality Hospital and Research Centre Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the petitioner:	Mr. Krishnendu Datta & Mr. Vivek Singh, Advocates		
	For the Respondent:	Mr. P. Nagesh, Mr. Dhruv Gupta, Ms. Manjula Gupta, Advocates for R-7, 9 and 10. Mr. Nakul Mohta and Ms. Aarti Kumar, Advocate		

**ORDER**

Given the facts and circumstances of the case, it is felt expedient that the matter shall be resolved through mediation with assistance of their Ld. Counsels. An opportunity is hereby given to them to resolve the same. The parties are also directed to offer and counter offer the price on valuation of the share for the purpose of buy in and buy out.

To come up on 15<sup>th</sup> February, 2018

-S-d-1

(Deepa Krishan)  
Member (T)

-S-d-7

(Ina Malhotra)  
Member (J)

(Lekh Raj Singh)